# GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF HIGHER EDUCATION

## LOK SABHA UNSTARRED QUESTION NO. 1102 TO BE ANSWERED ON 08.02.2021

### FUNDS FOR EDUCATION

### 1102. DR. MOHAMMAD JAWED:

Will the Minister of EDUCATION be pleased to state:

- (a) the details of timeline for achieving allocation of 6% of GDP for education as mandated in New Education Policy (NEP) 2020, along with details of allocation of GDP at present for primary and secondary education;
- (b) the details of the plan of Government ensuring universalisation of high quality secondary education under NEP 2020 in the absence of the extension of Right to Education Act 2009;
- (c) the details of roll out of Gender Inclusive Fund as mentioned in the NEP 2020;
- (d) whether the Government is planning to recruit trained and qualified teachers and upgrading infrastructure as recommended in NEP; and
- (e) if so, the details thereof?

#### ANSWER

### MINISTER OF EDUCATION (SHRI RAMESH POKHRIYAL 'NISHANK')

(a): Para 26.2 of the National Education Policy, 2020 states that the Centre and the States will work together to increase the public investment in the field of education sector to reach 6 % of GDP at the earliest. To facilitate this, inter-state Governor Conference on NEP was organized under the chairmanship of Hon'ble President in September 2020 wherein this issue was also flagged. It is a joint effort by Centre and States.

**(b):** In order to target Universalisation of Secondary Education, the Department of School Education & Literacy has launched the Integrated Centrally Sponsored Scheme of Samagra Shiksha from 2018-19, which subsumes the erstwhile Centrally Sponsored Schemes of Sarva Shiksha Abhiyan, Rashtriya Madhyamik Shiksha Abhiyan and Teacher Education.

1

(c): National Education Policy 2020 proposes to constitute a 'Gender-Inclusion Fund' to build the nation 's capacity to provide equitable quality education for all girls as well as transgender students. The funds enables States to support and scale effective community-based interventions that address local context-specific barriers to female and transgender children's access to and participation in education.

(d) and (e): Education is a subject in the Concurrent List of the Constitution, the recruitment and service conditions of teachers are in the domain of respective State Government/UT Administrations.

As per Section 23(1) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009, National Council for Teacher Education (NCTE) has been notified as an academic authority to lay down minimum qualifications for a person to be eligible for appointment as a teacher in schools, and accordingly, the NCTE has notified the minimum qualifications vide notification dated 23<sup>rd</sup> August, 2010 as amended from time to time, wherein passing Teacher Eligibility Test (TET) is mandatory.

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